

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 114

IA(I.B.C)/2726(CH)2023
IA(I.B.C)/2973(CH)2023
And

CP (IB) No. 157/Chd/Hry/2023

IN THE MATTER OF:
Punjab National Bank

...

Petitioner

Versus

Manu Indrayan

...

Respondent

Under Section: 95, IBC 2016
Rule: 11 of NCLT, 2016

Order delivered on 10.07.2024

CORAM:

SHRI. UMESH KUMAR SHUKLA,
HON'BLE MEMBER (T)

SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)

PRESENT:

For the Punjab National Bank : Mr. Arpit Chawla with Mr. Rajan Chawla
Advocates

For the RP : Mr. Arora Vishwas Kumar, Advocate

For the Respondent/Personal Guarantor : Mr. Vaibhav Sharma, Advocate

ORDER

During the course of arguments, it transpires that Manu Indrayan (Personal Guarantor) India Clothing League Pvt. Ltd. has filed an application i.e. CP (IB) No. 259/Chd/Hry/2022 under Section 94, which is listed today in the

Cause List at Item No.101. The person which has cropped up in these applications either to be proceeded under Section 94 or 95. So, let this issue be decided on the next date of hearing.

Let this matter be listed on 29.07.2024.

Sd/-

(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)

Sd/-

(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)